Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs

LOK SABHA  
UNSTARRED QUESTION NO. 2713  
TO BE ANSWERED ON 09.07.2019

ESSENTIAL COMMODITIES ACT, 1955

2713. SHRI SUDHEER GUPTA; SHRI SANJAY SADASHIV RAO MANDLIK;  
SHRI GAJANAN KIRTIKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री  be pleased to state:

(a) the details of the aims and objectives of Essential Commodities Act, 1955;  
(b) whether the Government/NITI Aayog proposes to scrap the Essential Commodities Act, 1955,  
if so, the details thereof and the reasons for the same;  
(c) the time by which the decision is likely to be taken by the Government in this regard;  
(d) whether the Government proposes to replace the above Act with a modern statute balancing the  
interests of farmers, consumers and supply chain participants; and  
(e) if so, the details thereof and if not the reasons for the same?

ANSWER  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री दानवे रायसाहेब दादाराव)

THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI DANVE RAOSAHEB DADARAO)

(a) : The objective of the Essential Commodities Act, 1955 is to ensure adequate availability  
of essential commodities to general public at fair prices.

(b) to (e) : No, Sir. Does not arise.

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